Expenditure by O.N.G.C. on Helicopter Service

- 2730. SHRI A.T. PATIL; Will the Minister of PETROLEUM, CHEMICALS AND FERTILI-ZERS be pleased to state:
- (a) the annual expenditure incurred by ONGC/Government on helicopter service between Bombay High base and shore during the last three years with details thereof;
- (b) whether it is possible to assign this work to Indian Agencies and whether such agencies available; and
- (c) if not, whether the work can be assigned to I.A.F. to save huge foreign exchange?

THE MINISTER OF PETRO-LEUM, CHEMICALS AND FER-TILIZERS (SHRI Ρ. SHIV SHANKAR): (a) Expenditure divided between IAF and Private charter companies is as follows:

	Rs. in	lakhs
	[AF	Private
		Charters
1978-79	90	115
1979-80	99	107
1980-81	1 2 0	205

(b) and (c). For engaging private charters ONGC invite tenders by advertising in leading newspapers. Contracts are awarded to the lowest technically acceptable tenderer. There is no bar to an Indian Agency being awarded the work in case it can meet the technical requirements and the rate is competitive. chartered helicopters from Indian Parties. Part of the work has already been assigned to IAF. ther acquisition of helicopters is panned for increasing the role of the IAF.

Amendment to MRTP Act on Sachar Committee Report

- 2732. SHRIMATI USHA PRA-KASH CHOUDHARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether the Sachar mittee's recommendations on checking the MRTP Act from becoming counter-productive have been examined by Government;
- (b) the decision taken on the Committee's proposals;
- (c) what steps Government propose to take for expedition clearance of investment proposals of MRIP Companies;
- (d) whether Government propose to introduce amendments to the MRTP Act and the Companies Act; and
- (e) if so, its broad features and when?

THE MINISTER OF STATE IN MINISTRY OF LAW. JUS: 1CE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) and (b). I he recommendations of the High Powered Expert Committee (Sachar Committee) in regard to amendment of the MRIP Act are under active consideration of the Government.

(c) MRTP Act being an economic legislation with far-reaching implications, the proposals have to be examined in depth from the various connected angles and where necessary, in consultation with other concerned Ministries/Departments. Even so every effort is made to dispose of the cases within the quickest possible time. The pace of clearances during 1981 was much faster as compared to periods.

(d) and (e). The Sachar Committee's recommendations in regard to amendments to the MRTP Act and Companies Act are being examined alongwith other suggestions received in this regard from various Chambers etc. Necessary legislative action will be initiated as soon as Government has taken a final decision in the matter.

Import of Crude Oil from Iraq

2733. DR. KRUPASINDHU BHOI:

> SHRI SUBHASH CHAN-DRA BOSE ALLURI :

Will the Minister of PETRO-LEUM, CHEMICALS AND FER-TILIZERS be pleased to state:

- (a) whether an agreement has been reached with Iraq for import of crude oil, if so, the details thereof; and
- (b) whether any decision has been taken on the offer of additional 1.5 million tonnes of crudeoil by Iraq for the current year, if so, the details thereof?

THE MINISTER OF PETRO-LEUM, CHEMICALS AND FERTI-LIZERS (SHRI P. SHIV SHAN-KAR): (a) and (b). An agreement has been signed with Iraq for the supply of a quantity of 3.5 million tonnes of crude oil. As per present indications it would not be necessary to take additional crude oil supplies from Iraq.

Increase in Oil Production from On-Shore and Off-shore Fields

2734. DR. KRUPASINDHU BHOI: Will the Minister of PET-ROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there has been a marked rise in oil production from the on-shore and off-shore fields during 1981-82;

- (b) if so, the percentage increase in production over the year in onshore and off-shore field, separately;
- (c) what percentage of the country's requirements will be met therefrom; and
- (d) the steps taken to meet the rest of the requirement?

THE MINISTER OF PETRO-LIUM, CHEMICALS AND FERTI-LIZERS (SHRI P. SHIV SHAN KER): (a) Yer, Sir.

(b) The percentage increase in production of crude oil for the period April, 1981 to January, 1982 over the corresponding period during the year 1980-81 is given below:

In Million tonnes

		98 W 952 598	1
Area	April, 1980 to January, 1981	April, 1981 to January, 1982	% age Increase Col. (3) over Col. (2)
1	2	3	4
	ore 4.24 ore 3.89	6.84 6.25	61.3 % 60.7 %
Total	8.13	13.09	61.0%

(c) and (d). Presently, about 50% of the country's demand for crude oil is being met indigenously and the balance is met by import.

Foreign Exchange Earned from Export of Films

- 2735. DR. KRUPASINDHU BHOI: Will the Minister of IN-FORATION AND BROADCAST-ING be pleased to state:
- (a) the value of raw film imported by Indian producers during the year 1980-81;
- (b) what is the quantum of foreign exchange earned by MPEAA by exporting the Indian films?
- (c) the names of Indias films exported during 1981-82: and